



2026:AHK:1597

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 19428 of 2025

Surya Pratap Singh

.....Petitioner(s)

Versus

The State Of Up And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Ambuj Maurya, Pratyush Srivastava
Counsel for Respondent(s)	: C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Devesh Mishra (AoR A/D 0378/18) holding brief of Sri Ambuj Maurya, learned counsel for the writ petitioner and Sri Jitendra Prasad, learned Standing Counsel for the State.

2. The case of the writ petitioner that he was appointed as Fireman on 01.11.1989 in U.P. Fire Services Department thereafter, he promoted on the post of Fire Service Driver in the year 2009 in U.P. Fire and Emergency Services Department who stood retired on 31.07.2024, however, by virtue of the impugned orders dated 30.08.2025 and 26.06.2025 passed by Chief Treasury Officer, Prayagraj and Assistant Commissioner of Police, Accounts, Prayagraj recovery of an amount of Rs. 1,76,676/- was sought to be made on the ground that excess pension has been made. Learned counsel for the writ petitioner submits that the said action is unilaterally behind the back and without affording opportunity of hearing.

3. Learned Standing Counsel submits that the writ petitioner shall be issued notices.

4. Considering the objection so made across the bar, the writ petition stands **disposed of** in the following terms.-

(a) a show cause notice shall be issued to the writ petitioner by 16.01.2026; (b) a reply to the same shall be submitted by the writ petitioner by 30.01.2026; (c) order shall be passed by 15.03.2026.

5. Till passing of the fresh orders or 15.03.2026 which have earlier, no coercive action shall be taken against the writ petitioner. The order impugned shall be dependent and subject to fresh order.

(Vikas Budhwar,J.)

January 6, 2026

Rajesh